

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70290 of 2019

(Arising out of Order-in-Original No.29/Commr./VNS/2018 dated 20/11/2018
passed by Commissioner of Central Excise & CGST, Varanasi)

M/s RPL Projects Ltd.

.....Appellant

VERSUS

The Commissioner CGST &

Central Excise, Varanasi

....Respondent

APPEARANCE:

A Letter on Record for the Appellant

Shri B. K. Jain, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing : 08 January, 2020

Date of Decision : 08 January, 2020

The appeal is disposed of as withdrawn. For order, see
order of date in Service Tax Appeal No.70289 of 2019.

**Sd/-
(Archana Wadhwa)
Member (Judicial)**

**Sd/-
(Anil G. Shakkarwar)
Member (Technical)**

Lks